

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1999
ANSWERED ON:09.03.2015
EPF FOR ESI WORKERS
Mullappally Shri Ramachandran

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposed for extending the benefit of Employees' Provident Fund (EPF) and Employees' State Insurance (ESI) to workers in the unorganised sector;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government considered raising minimum wages in the unorganized sector;
- (d) if so, the details thereof; and
- (e) the time by which the said proposals are likely to be implemented?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): No, Madam.

(b): The Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and The Employees' State Insurance Act, 1948 are applicable to workers engaged in organized sector employing 20 or more and 10 or more workers respectively.

(c) to (e): Under the provisions of the Minimum Wages Act, 1948, the minimum wages as fixed by the Central Government are revised from time to time based on the Consumer Price Index effective from April to October.